

Separate Development Board for Konkan

1423. SHRI V.N. GADGIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Maharashtra Government has proposed to the Central Government for amending the Constitution so that a Development Board for Konkan area of Maharashtra can be formed; and

(b) if so, when Government propose to bring the necessary Constitutional amendment Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) While considering the proposal of the Government of Maharashtra to amend article 371(2) of the Constitution of India so as to provide for the establishment of a separate Statutory Board for Konkan, it was considered advisable to ascertain the effectiveness with which the three existing Development Boards in the State had worked towards attaining the objectives enshrined in the Constitution of India. Accordingly, the Planning Commission was requested to undertake a detailed study. The matter will be examined further on receipt of the study report.

Fake Citizenship Certificates in Assam

1424. DR. ARUN KUMAR SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some criminal activities involving theft of citizenship certificate forms maintained at various district administrative offices and printing and issuance of fake ICC and voters lists were detected in Assam recently;

(b) if so, the details of such offences detected and culprits apprehended so far, district-wise; and

(c) the action contemplated to identify the fake ICCs and voters lists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (c) Information is being collected and will be laid on the Table of the House.